

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 13/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 for claiming relief under Change in Law on account of imposition of Safeguard Duty.

Petitioner : Mahoba Solar (UP) Private Limited (MSUPPL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Date of hearing : 7.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sourav Roy, Advocate, MSUPPL
Shri Harsh Anand, Advocate, MSUPPL
Shri Gaurav Majumdar, Advocate, MSUPPL
Shri M.G. Ramachandran, Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking relief on account of Change in Law due to imposition of Safeguard Duty on the import of solar modules. Learned counsel requested to issue notice to the Respondent.

2. Learned counsel for SECI accepted the notice and submitted that the distribution companies should be made parties to the Petition.

3. After hearing the learned counsels for the Petitioner and SECI, the Commission admitted the Petition and directed to issue notice to the Respondent.

4. The Commission directed SECI to submit the list of distribution companies to whom power would be supplied by the Petitioner. The Commission directed the Petitioner to implead the distribution companies as parties to the Petition and to file revised memo of parties by 15.2.2019.

5. The Commission directed the Petitioner to serve the copy of the Petition and the RoP on the Respondent and the distribution companies immediately. The Respondent including distribution companies were directed to file their replies by 28.2.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 19.3.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

6. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**